

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR  
(Office of the Registrar Judicial)**

**CIRCULAR**

**No.182/RJS**

**Dated:-10.05.2019**

It is impressed upon all the Bench Secretaries, Readers, Data Entry Operators and all the concerned who are entrusted to enter data in the system(CIS) in respect of listing of the cases including fresh matters, that the fresh matters which come up for preliminary hearing before the Hon'ble Court and which matters do not resort to effective hearing/proceedings due to paucity of time/or adjourned for want of appearance of counsel for the parties, shall be treated and re-entered in the system(CIS) as **fresh matters** so that such matters are again taken-up by the Hon'ble Court as fresh matters in the supplementary cause lists.

All concerned shall comply with the circular and any lapse shall entail disciplinary action.

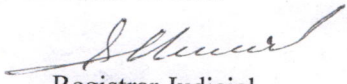
Sd/-  
Registrar Judicial  
Srinagar.

**No :-14355-74**

**Dated:- 10.05.2019**

Copy to:-

1. Worthy Registrar General High Court of J&K, Sgr for information.
- 2-7. Mr./Ms. \_\_\_\_\_ Bench Secretary
- 8-12 Mr./Ms. \_\_\_\_\_ Reader.
- 13-19. Mr. \_\_\_\_\_ Data Entry Operator.  
.....for compliance.
20. Incharge NIC for uploading the circular on the official website of J&K High Court.

  
Registrar Judicial,  
Srinagar.